

CAUSE LIST OF THE COURT OF SRI VINAYAK MAYANAVAR. PRL. CIVIL
JUDGE AND JMFC., HOSAKOTE FOR THE DAY 01.06.2021

MORNING SESSION	AFTERNOON SESSION
1. OS 60-2013	16.OS 224-2013
2. OS 216-2015	17.OS 224-2010
3. OS 110-2018	18.OS 296-2013
4. OS 68-2019	19.OS 272-2012
5. OS 64-2013	20.OS 462-2014
6. OS 130-2012	21.EX 21-2014
7. OS 14-2015	22.EX 60-2010
8.OS 126-2015	23.CC 413-2015
9.OS 450-2013	24.CC 586-2014
10.OS 30-2014	25.CC 588-2014
11.OS 280-2014	26.CC 336-2017
12.OS 244-2015	27.CC 396-2018
13.OS 351-1995	28.CC 722-2015
14.OS 208-2012	29.CC 723-2015
15.OS 288-2011	30.CC 798-2015

Hosakote

Dated: -31.05.2021

Prl. Civil Judge & JMFC.,
Hosakote


Note:

1. All the other cases which stands posted on the day has been adjourned to next dates in CIS, the concerned Advocates and litigants may ascertain the next dates of their cases in the CIS Portal.
2. The learned Advocates are hereby requested to strictly adhere to the instructions contained in the SOP issued by the Hon'ble High Court of Karnataka, Bangalore.

CAUSE LIST OF THE COURT OF **SRI GIRISHA.R.B.**, ADDL. CIVIL JUDGE AND JMFC., HOSAKOTE FOR THE DAY **01.06.2021**

MORNING SESSION HEARING	AFTERNOON SESSION HEARING
1. OS 17/2012	16. CC 715/2014
2. OS 190/2012	17. CC 77/2015
3. OS 193/2014	18. CC 646/2016
4. OS 235/2017	19. CC 1369/2016
5. OS 351/2018	20. CC 350/2017
6. OS 23/2019	21. CC 321/2018
7. OS 41/2019	22. CC 1007/2018
8. OS 43/2020	23. CC 360/2019
9. OS 179/2020	24. CC 832/2019
10. OS 246/2020	25. CC 833/2019
11. OS 127/2021 Ramanjinappa Vs Thimmarayappa (Poojari) and others	26. CC 2374/2019
12. CC 728/2014	27. CC 2196/2019
13. CC 768/2014	28. CC 148/2020
14. CC 1290/2015	29. CC 1030/2020
15. CC 1226/2017	30. CC 1061/2020

Hosakote
31.05.2021


Addl. Civil Judge & JMFC.,
Hosakote

Note:

1. All the other cases which stands posted on the day has been adjourned to next dates in CIS, the concerned Advocates and litigants may ascertain the next dates of their cases in the CIS Portal.
2. The learned Advocates are hereby requested to strictly adhere to the instructions contained in the SOP issued by the Hon'ble High Court of Karnataka, Bangalore.
3. The learned Advocates are also requested to ensure adequate social distancing during the court session and further to ensure that the congregation does not exceed 20 at any time during the session.